357 Written Answers to SQs. and USOs.

> date of grant of permission to set up the proposed medical college:

Proposed	Minimum	Total bed
Annual intake of under graduate students	Annual increase in bed strength	complement at the end of 4 years
50	50	500
100	100	700

- 9. that the applicant has the necessary managerial and financial capabilities to establish and maintain the proposed medical college and its ancillary facilities including a teaching hospital and
- 10. that the applicant provides two performance bank guarantee in favour of the Medical Council of India one for a sum of Rs. 100 lakhs (for 50 annual admissions) Rs. 150 lakhs for (100 admissions) and Rs. 200 lakhs for (150 annual admissions) for establishment of medical college and its infrastructural facilities and the second for a sum of Rs. 350 laks (for 500 beds) Rs. 550 lakhs (for 700 beds) and Rs. 750 lakhs (for 1000 beds for the establishment of the teaching hospital and its infrastructural facilities as per schedule.

Admissions Recommended by MPs in Kendriya Vidyalayas

2888. SHRI ABANI ROY: Will the RESOURCE Minister of HUMAN DEVELOPMENT be pleased to refer to the answer to Unstarred Question 1499 given in the Rajya Sabha on the 11th December, 1998 and state:

(a) whether there was a decision of Hon'ble High Court that all the children Whose names were recommended by MPs and approved by the Admission Approving Committee of K.V.S., before

the date of filing writ petition will be admitted in Central Schools;

- (b) if so, whether even then such children could not get admission and these cases were referred to Ministry of HRD; and
- (c) the decision of Government in this regard and what action Government propose to take for giving admission to such children during ensuing academic Session?

MINISTER OF THE HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The judgement of the Hon'ble High Court of Delhideclaring the Scheme of Special Dispensation Admissions in Kendriya Vidyalayas as violative of Article 14 of the Constitution, exempted the admissions finalised till 28.8.98, the first date of hearing of the case, from its purview. All children inb respect of whom admission orders were issued by KVS before 28.8.98 were allowed to take admission in accordance with the orders of the Court.

आंगनबाड़ी कार्यकर्ता

2889. श्री दिलीप सिंह जुदेव : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) 31 मई, 1999 को स्थिति के अनुसार आंगनबाड़ी कार्यकर्ता प्रशिक्षण केन्द्रों की राज्य-वार संख्या क्या हैं,
- (ख) इन केन्द्रों में कार्य करने वाले कर्मचारियों की राज्य-वार संख्या कितनी हैं,
- (ग) उनकी मजदूरी और भत्तों की दरों में संशोधन का प्रस्ताव कब से लंबित हैं और इसे स्वीकार न करने के कारण हैं ?

मानव संसाधन विकास मंत्रालय में युवा कार्य और खेल विभाग तथा महिला और बात विकास विभाग की राज्य मंत्री (कुमारी उमा भारती) : (क) और (ख) ब्यौरा विवरण-। में दिया गया हैं। (नीचे देखिए)।

पद

2.

3.

5.

((ग) और (घ) आंगनबाडी प्रशिक्षण केन्द्रों में कार्यरत कर्मचारियों के मानदेय में 1.4.99 में वृद्धि की गई हैं। आंगनवाड़ी प्रशिक्षण केन्द्रों में कार्यरत कर्मचारियों का मौजूदा पारिश्रमिक तथा मानदेय की संशोधित दरे संलग्र

	विवरण- ॥ में दी गई हैं ।						
विवरण-।							
राज्य	आंगनवाड़ी	स्वीकृत					
	कार्यकर्ता	कार्यकर्ताओं की					
	प्रशिक्षण केन्द्रों	संख्या					
	की संख्या						
आन्ध्र प्रदेश	32	224					
अरूणाचल	6	42					
प्रदेश							
असम	12	84					
बिहार	25	175					
चंडीगढ़	1	7					
गोवा	1	7					
गुजरात	20	140					
हरियाणा	10	70					
हिमाचल प्रदेश	8	56					
जम्मू और	6	42					
काश्मीर							
कर्नाटक	28	196					
केरल	16	112					
मध्य प्रदेश	50	350					
महाराष्ट्र	30	210					
मणिपुर	4	28					
मेघालय	2	14					
मिजोरम	1	7					
नागालैंड	2	14					
उड़ीसा	17	119					
पंजाब	9	63					
राजस्थान	11	77					
सिक्किम	2	14					
त्रिपुरा	3	21					
उत्तर प्रदेश	71	497					
पश्चिम बंगाल	25	175					
अण्डमान व	2	14					
निकोबार द्वीप							
समूह							
दिल्ली	3	21					

योग

397

2779

-		_	
19	वर	ण-	Ш

पारिश्रमिक/मानदेय

अनुदेशक

लेखा क्लर्क

चपरासी/चौ

कीदार वार्डन

ना	(रु० प्रतिमाह)				
म					
		मौजू	नियुक्ति	सेवा	सेवा
		दा	के	के 5	के 10
		(नि	प्रारंभ	वर्ष पूरे	वर्ष पूरे
		यमत	में	करने	करने
)		के	के
				पश्चात्	पश्चात्
1.	प्रधानाचार्य	1800	4400	5970	7544

Maintenance and Preservation Monuments/Sites by A.S.I, in Tamil Nadu

1540

1250

450

300

3600

2540

2050

750

4789

3301

2274

750

5980

4065

2500

750

2890. SHRI V. P. DURAISAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of various monuments/ sites being looked after by the Archaeological Survey of India in Tamil Nadu;
- (b) the details of amount sanctioned and spent on such monuments/sites in the state during the last three years; and
- (c) the details of future plans under consideration of Government for preservation and maintenance of monuments/sites in Tamil Nadu?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Under the AM&ASR Act of 1958 the ASI has declared 410 monumenbts as protected. These monuments comprise of Mosques, Forts, Monoliths, statues, Mandaapas Palaces, Churches, Buildings, Inscriptions, excavated sites, mounds etc.